

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:206
ANSWERED ON:27.02.2007
IDENTIFICATION OF BANGLADESHI
Malhotra Prof. Vijay Kumar;Pandey Dr. Laxminarayan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether High Court has asked the Government to expedite the process of identification of Bangladeshi citizens in the country;
- (b) if so, the details thereof;
- (c) whether the Government has constituted a separate agency to expedite the identification of Bangladeshi citizens living illegally in the country; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) & (b): In pursuance of the orders dated 12.4.2002 of the Hon`ble Delhi High Court, a Nodal Authority was constituted to prepare an Action Plan for identification and deportation of illegal Bangladeshi migrants living in Delhi.

In September, 2005, the Hon`ble Delhi High Court approved a revised Action Plan and issued orders to form Monitoring Cells in West Bengal, Assam, Tripura, Mizoram and Meghalaya on the lines of Monitoring Cell already set up by Government of National Capital Territory of Delhi to monitor the progress of detection/deportation of illegally staying Bangladeshi nationals.

The Union Government issued necessary directions to all the above five State Governments to constitute the Monitoring Cells as directed by the High Court of Delhi, which has been done.

(c) & (d): Government of India have sanctioned 3656 posts under Prevention of Infiltration of Foreigners (PIF)/Mobile Task Force (MTF) Schemes on temporary basis for the purpose of detection, prosecution and deportation of illegal immigrants.